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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD
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Original Application No.1819 of 1993

Subedar Ram and another Applicants
Vs.
Union of India and others Respondents
- :-

HON'BLE MR MAHARADDIN, MEMBER(J)
HON'BLE MR S.DAS GUPTA, MEMBER(A)

(By Hon'ble Mr Maharajdin, Member-J)

The applicants were engaged as Casual Labours on 20-01-1978 and 24-04-1978 and since then they were working continuously in the Railway Department. They after having completed 120 days on 20-09-1981 and 14-05-81 were stated to have been given their temporary status. They were subjected to screening test and have also gone under medical examination, but their services had not been regularised as yet. In para 4 Point .8 of the application they have stated that they submitted representations requesting for regularisation of their services. It is stated that the junior employees to the applicants have been already made permanent, but the applicants have not been made permanent as yet.

The applicants have filed copy of representation dated 13-01-1993 (Annexure-11) requesting that they should be posted on the strength of permanent employee, but this representation has not been replied.

Considering the facts and circumstances of the case and also taking into account the principle of natural justice we are of the view that the representation of the applicant must be disposed of by a reasoned and speaking

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order and we direct the respondents accordingly to dispose of the representation and also consider the facts mentioned in his original application within a period of three months from the date of communication of this order. In the meantime the respondents shall not terminate the services of the applicants nor deprive them of their rights and privileges on account of their status and continuous working.

The application is accordingly disposed of at admission stage.

MEMBER-Administrative

MEMBER-Judicial

DATED: Allahabad, December 13, 1993.
(VKS PS)
